GOVERNMENT OF INDIA MINISTRY OF TRIBAL AFFAIRS

RAJYA SABHA

UNSTARRED QUESTION NO 3660

TO BE ANSWERED ON 02.04.2025

TRIBAL STATUS TO 11 LEFT OUT "GORKHAS" COMMUNITY

3660 Shri Prakash Chik Baraik:

Will the Minister of Tribal Affairs be pleased to state:

- (a) by when the 11 Left out Gorkhas communities will be granted "Tribal Status";
- (b) the current status of the proposal for granting ST status to these communities;
- (c) the timeline that has been set for the implementation of this decision; and
- (d) if not, the reasons thereof?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS (SHRI DURGADAS UIKEY)

(a) to (d): Government of India on 15.6.1999 (further amended on 25.6.2002 and 14.9.2022) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended. All action on the proposals is taken as per these approved modalities. The recommendation of the concerned State Government is pre-requisite to process the case further.

The proposals for inclusion in the list of Scheduled Tribes of a State or Union Territory follow certain processes as per the modalities. This is a continuous process. Proposals received from the State Government should be accompanied by an ethnographic report. The proposals are examined by the Office of the RGI and then by the NCST. In case the proposal is not recommended by the RGI, the State Governments are communicated the points raised by the RGI, so that additional information, if any, may be furnished by the State Government. Many such proposals may therefore remain under examination at different levels.
